

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-421(PB)/2017

IN THE MATTER OF:

Amar Tours & Transport
Vs
GO Airlines (India) Ltd.

.... APPLICANT / PETITIONER
.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Abhesh Chaudhari, Mr. Meenesh Dubey,
Advs.

For the Respondent:

ORDER

Learned Counsel for the respondent has stated that no settlement is possible and the matter needs to be heard on merit. Pleadings are complete.

List for arguments on 15th January, 2018.

Sdl-

(M.M. KUMAR)
PRESIDENT

Sdl-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Veena